

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-16/171/ND/2017

In the matter of  
Mandakini Coal Company Ltd

....PETITIONER

SECTION :  
Under Section 441 32/33

Order delivered on 07.3.2018

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)

(V.K. Subburaj)  
Hon'ble Member (Tech.)

For the Petitioner /applicant : Mr. Himanshu Harbola, Advocate  
Mr. Sumant Bhargava, Advocate  
For the Respondent/Corporate Debtor :  
For the Intervener :

ORDER

Learned Counsel for the petitioner is present and seeks some time to file necessary application seeking for exemption in relation to Rule 23 (A) of NCLT Rules for entertaining this Application for compounding filed by more than one person. Two weeks time is granted for this purpose.

List on 04.4.2018.

-Sd-

(V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

-Sd-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit